

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 8859/2012

(From the judgement and order dated 06/01/2012 in WP No.4237/2008
of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

DAKSCHINANCHAL VIDYUT VITRAN NIGAM LTD. Petitioner(s)

VERSUS

VIDUT LOKPAL U.P. & ORS. Respondent(s)

With I.A. 1 (appln(s) for c/delay in filing SLP and office report)

Date: 10/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. M.N. Krishnamani, Sr. Adv.
Mr. Rakesh Uttamchandra Upadhyay, Adv.
Ms. Aarti Upadhyay, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. M.N. Krishnamani, learned senior counsel
for the petitioner.

Delay condoned.

Issue notice on the prayer for interim relief as well
as on the special leave petition, returnable in ten weeks.

Dasti in addition to the ordinary process.

(Rajesh Dham)
Court Master

(Renu Diwan)
Court Master